

14

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.222/2004, MA No.2494/2004 in OA No.214/2004

New Delhi, this the 20th day of December, 2004

Hon'ble Shri S.K. Naik, Member(A)

Ashok Kapper .. Applicant

(Shri Asish Nischal, Advocate)

versus

Union of India & Others .. Respondents ..

ORDER(in circulation)

RA is filed on behalf of the applicant against the order dated 15<sup>th</sup> October, 2004 in OA No.214/2004 on the plea that there is an error apparent on face of record inasmuch the name of respondent No.4 i.e. Shri Ghanshyam, Peon, working in the office of Jt. Controller of Patents & Designs, Karol Bagh, New Delhi has not been mentioned. Under these circumstances, RA is allowed and the Registry is directed to insert the name of Respondent No.4 in the aforesaid order dated 15<sup>th</sup> October, 20004.

MA is filed on the plea that no time bound direction has been given in implementing the order of the Tribunal. In this connection it is mentioned that it goes without saying that any order/direction of the Tribunal has to be implemented by the respondents concerned within a period of six months from the date of receipt of a certified copy of the order by them. Since respondents were to place the papers before the Selection Committee afresh, no specific time limit was prescribed in the said order. To that extent, MA is not maintainable and is therefore dismissed.

*S.K. Naik*  
(S.K. Naik)  
Member(A)

/gtv/